

**IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR**

BEFORE

HON'BLE SHRI JUSTICE GURPAL SINGH AHLUWALIA

ON THE 5th OF AUGUST, 2024

MISC. CRIMINAL CASE No. 11839 of 2018

JATINDER SINGH CHANDOK

Versus

AMARJEET SINGH CHANDOK

Appearance:

Shri Girish Kumar Shrivastava – Advocate for the applicant.

ORDER

1. This application under Section 482 of Cr.P.C. has been filed seeking the following reliefs :-

It is, therefore, most humbly and respectfully prayed that the Hon'ble court may kindly be pleased to allow this petition and regular Criminal Trial No. 4374/2017 pending in the Court of Judicial Magistrate First Class, Jabalpur, may kindly be quashed.

2. After arguing the matter at length, counsel for the applicant seeks permission of this Court to withdraw this application with liberty to raise all possible defenses which may be available to him in the trial.
3. With aforesaid liberty, the application is **dismissed as withdrawn.**

(G. S. AHLUWALIA)
JUDGE

JP